

ACT No. X OF 1861.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor-General on the 29th April 1861.)

*An Act to repeal certain Regulations and Acts relating to the Procedure of the Courts of Civil Judicature not established by Royal Charter.*

WHEREAS by Act VIII of 1859 a Code of Procedure is provided for the Courts of Civil Judicature not established by Royal Charter; and whereas it is enacted by Section 387 of the said Act that the Act shall come into operation in the Presidency of Bengal from the 1st day of July 1859, and in the Presidencies of Madras and Bombay from the 1st day of January 1860, or from such earlier day as the Local Government in those Presidencies respectively shall fix and shall publicly notify in the Gazette of the Presidency, three months at least before the date so fixed. And it is also enacted by Section 385 of the said Act, that the Act shall not take effect in any part of the territories not subject to the general Regulations of Bengal, Madras, and Bombay, until the same shall be extended thereto by the Governor-General of India in Council or by the Local Government to which such territory is subordinate, and notified in the Gazette; and whereas it is expedient to repeal in the manner hereinafter provided, certain Regulations and Acts and parts of Regulations and Acts relating to the Procedure of the said Courts; It is enacted as follows:—

I. In the Presidencies of Bengal, Madras, and Bombay, and in any other part of the British territories in India to which Act VIII of 1859 (*for simplifying the Procedure of the Courts of Civil Judicature not established by Royal Charter*) has been or shall be extended before the 1st May 1861, the several Regulations and Acts and parts of Regulations and Acts set forth in the Schedule hereto, except in so far as they repeal the whole or any part of any other Regulation or Act, shall to the extent expressed in the said Schedule be repealed from the said 1st May 1861, and so far as they relate to any part of the said territories to which the said Act VIII of 1859 has not been extended, then from the time when the said Act shall be extended to such part by a Notification in the Gazette by the Governor General of India in Council, or by the Local Government to which such territory is subordinate.

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SCHEDULE OF REGULATIONS AND ACTS REPEALED.

Reference to Regulation or Act.	Title of Regulation or Act.	Extent of repeal.
Act V of 1836 .....	... ..	The whole Act.
Act XI of 1836 .....	... ..	In so far as the Act is applicable to any suit or other proceeding under Act VIII of 1859.
Act XXIV of 1836	... ..	Section V in so far as the Section is applicable to any suit or other proceeding under Act VIII of 1859.
Act III of 1837.....	... ..	The whole Act.
Act XXV of 1837...	... ..	Sections III and IX.
Act XXXV of 1837	... ..	The whole Act.
Act VII of 1838 ...	... ..	The whole Act.
Act XVII of 1838...	... ..	The whole Act.
Act XXII of 1838..	... ..	The whole Act.
Act XXVII of 1838	... ..	The whole Act.
Act III of 1839.....	... ..	In so far as the Act is applicable to a suit or proceeding under Act VIII of 1859.
Act IX of 1839.....	... ..	The whole Act.
Act XIX of 1840 ...	An Act for amending the procedure in cases of appeals made in <i>forma pauperis</i> within the Presidency of Fort William in Bengal.	The whole Act.
Act VII of 1841 ...	An Act for a more uniform and an improved process for taking the examination of absent witnesses.	The whole Act.
Act XVII of 1841...	An Act for amending the proceedings in appeals before the Courts of Sudder Dewanny and Nizamut Adawlut in the Presidency of Fort William in Bengal.	Section II so far as it relates to the Sudder Dewanny Adawlut.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Act XXIX of 1841	An Act for amending such parts of the Bengal and Madras Codes as concern the dismissal of suits and appeals for neglecting to proceed in the same.	The whole Act.
Act II of 1843 .....	An Act to regulate the sittings of the Courts of Sudder Dewanny Adawlut.	The whole Act in so far as the Act is applicable to suits or proceedings under Act VIII of 1859.
Act VI of 1843 .....	An Act for amending the Law concerning the jurisdiction and procedure of the Courts of Ameens and Moonsiffs.	The whole Act.
Act VII of 1843 ...	An Act for abolishing the Provincial Courts of Appeal and Circuit in the Presidency of Fort St. George, and for establishing new Zillah Courts to perform their functions; for establishing Courts constituted according to Regulations I and II and Regulations VII and VIII of 1827, in place of the existing Civil and Criminal Zillah Courts, and for extending the Civil jurisdiction of such Courts.	Sections X, XI, XIV, Clause 1st of Section XVII, Sections XVIII, XIX, and XXV.
Act XII of 1843 ...	An Act concerning the time at which and the language in which the decisions of the Judges in the Courts of the East India Company are to be written.	The whole Act.
Act IX of 1844 .....	An Act for authorizing the institution of suits in the Courts of the Principal Sudder Ameens and Sudder Ameens.	The whole Act except Section III.
Act III of 1845 .....	An Act vesting Courts of Appeal with the discretion to require or dispense with security for costs from the Appellant.	The whole Act.
Act VIII of 1845 ...	An Act for amending Section LXXV, and Chapter XVII of Regulation IV. 1827 of the Bombay Code.	The whole Act.
Act XV of 1845 ...	An Act for declaring and enacting the privileges of Native Officers and Soldiers of the Armies of the three Presidencies in respect of Judicial and Revenue proceedings.	Sections I, II, III, IV, and V.
Act XVI of 1845 ...	An Act for regulating the re-admission of Appeals after dismissal under Act XXIX of 1841.	The whole Act.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Act XVII of 1845...	An Act for the better enforcement of the attendance of witnesses in the Courts of the Moonsiffs, within the Presidency of Fort William in Behgal.	The whole Act.
Act IV of 1846 ...	An Act for amending the Law regarding the sale of land in execution of decrees in the territories subject to the Presidency of Fort William in Bengal.	The whole Act.
Act XVII of 1847...	An Act for remedying a defect in the Law regarding undiscovered defaults in the prosecution of suits.	The whole Act.
Act III of 1850 ...	An Act for amending the Law concerning the jurisdiction of the Courts of Sudder Ameens and District Moonsiffs in the Presidency of Fort St. George.	The whole Act.
Act VIII of 1850 ...	An Act to amend the law for enabling Zillah and City Judges and Principal Sudder Ameens, in certain cases of appeal, to confirm the decision without summoning the respondent.	The whole Act.
Act XV of 1850 ...	An Act to extend the operation of Sections X and XII Regulation XXVI. 1814 of the Bengal Code.	The whole Act.
Act XXV of 1850...	An Act for the forfeiture to Government of deposits made on incomplete sales of land under Regulation VIII. 1819, and Act IV of 1846.	The whole Act so far as it relates to forfeited deposits of sales of land or any interest in land in execution of decrees.
Act VII of 1851 ...	An Act to amend the law of the Bombay Presidency relating to execution of decrees.	The whole Act.
Act XXV. of 1852...	An Act for the execution of decrees made in appeal by Her Majesty in Council, or by the Courts of Sudder Dewanny Adawlut and of the Zillah and City Judges in the Presidency of Fort William in Bengal.	The whole Act, except so far as it relates to the execution of decrees made in appeal by Her Majesty in Council.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Act XXVI of 1852...	An Act to amend the mode of procedure in the Courts of the Sudder Ameens and Moonsiffs in the Presidency of Fort William in Bengal, and to extend the powers of Principal Sudder Ameens in Appeals referred to them.	The whole Act.
Act XXXIII of 1852.	An Act to facilitate the enforcement of judgments in places beyond the jurisdiction of the Courts pronouncing the same.	The whole Act, except so far as it relates to the enforcement of judgments by any Court established by Royal Charter, and also except so far as it relates to the enforcement of decrees of Military Courts of Requests.
Act XV of 1853.. ...	An Act for the amendment of Procedure in cases of regular appeal to the Sudder Courts in the Presidency of Fort William in Bengal.	The whole Act.
Act XVI of 1853...	An Act for amending the law of Special Appeals.	The whole Act.
Act XIX of 1853...	An Act to amend the law of evidence in the Civil Courts of the East India Company in the Bengal Presidency.	The whole Act so far as it is applicable to any suit or other proceeding instituted under Act VIII of 1859, except Sections XIX and XXVI of Act XIX of 1853.
Act IX of 1854.....	An Act relating to Appeals in the Civil Courts of the East India Company	In so far as the Act is applicable to any suit or proceeding under Act VIII of 1859.
Act XXXIII of 1854	An Act to extend the provisions of Act No. XII of 1843.	So much of the Act as is applicable to any suit or other proceeding instituted under Act VIII of 1859.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Act II of 1855 ..	An Act for the further improvement of the law of evidence. ..	Sections XXV and XXVI in so far as the Sections are applicable to any suit or proceeding under Act VIII of 1859.
Act IX of 1855 ..	An Act for the amendment of Procedure in cases of regular appeal to the Sudder Court in the Presidency of Fort St. George. ..	The whole Act.
Act X of 1855 ..	An Act to amend the law relating to the attendance and examination of witnesses in the Civil Courts of the East India Company in the Presidencies of Fort St. George and Bombay, and to amend the provisions of Section XL Act XIX of 1853. ...	The whole Act, except Sections IX and X.
Act XXXIV of 1855.	An Act to explain and amend Act No. XXXIII of 1852. ..	The whole Act, except so far as it relates to the enforcement of judgment by any Court established by Royal Charter.
Act XII of 1856 ...	An Act to amend the law respecting the employment of Ameens by the Civil Courts in the Presidency of Fort William. ...	Sections VI and VII.
BENGAL.		
Regulation III. 1793.	A Regulation for extending and defining the jurisdiction of the Courts of Dewanny Adawlut, or Courts of Judicature for the trial of Civil suits in the first instance, established in the several Zillahs and in the Cities of Patna, Dacca, and Moorshedabad. ...	Sections VII, VIII, IX, X, XI, XII, XIII, XV, XVI, XVIII, XIX, and XX.
Regulation IV. 1793.	A Regulation for receiving, trying, and deciding suits or complaints declared cognizable in the Courts of Dewanny Adawlut established in the several Zillahs, and in the cities of Patna, Dacca, and Moorshedabad. ...	Sections I, II, III, IV, V, VI except so much as relates to the administering oaths to parties and witnesses ; VII, VIII, X, XI, XII, XIII, XVI, XVIII, XIX, XXI, and XXVI.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation V. 1793..	A Regulation for establishing four Provincial Courts of Appeal for hearing Appeals from decisions passed in the several Zillahs and the three City Courts, and defining their powers and duties, and prescribing rules for receiving and deciding upon Appeals and other causes of which they are declared to have cognizance. ...	The whole Regulation.
Regulation VI. 1793.	A Regulation for extending and defining the powers and duties of the Court of Sudder Dewanny Adawlut, and prescribing rules for receiving and deciding upon Appeals from the decisions of the Provincial Courts of Appeal. ...	Sections IV, V, VI, VII, IX, X, XI, XII, XV, and XVI, and XVII except so much as relates to the administering oaths; XVIII, XIX, XX, XXI, XXII, XXVIII, XXIX, and XXX.
Regulation 1793. XVI.	A Regulation for referring suits to arbitration and submitting certain cases to the decision of the Nazim. ..	The whole Regulation.
Regulation 1795. VII.	A Regulation for establishing a Court of Dewanny Adawlut, or Court of Judicature for trying Civil suits in the first instance at the city of Benares, and at Mirzapore, Ghazepore, and Jaunpore, in the Province of Benares, and for defining the jurisdiction and powers of those Courts. ...	Sections VII, IX, X, and XI except so far as it extends Section XXI Regulation III. 1793, and Section XII.
Regulation 1795. VIII.	A Regulation for extending to the Province of Benares, with alterations and modifications, Regulation IV. 1793, entitled "A Regulation for receiving, trying, and deciding suits or complaints declared cognizable in the Courts of Dewanny Adawlut established in the several Zillahs, and in the cities of Patna, Dacca, and Moorshedabad;" and for exempting the Rajah of Benares and the Baboos of his family, and certain Bankers, when defendants, from giving the security required from other defendants. ...	Section II in so far as it extends the provisions of Regulation IV. 1793 which are repealed by this Act.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation IX. 1795.	A Regulation for establishing a Provincial Court of Appeal in the Province of Benares for hearing Appeals from decisions passed in the City Court and the Zillah Courts in that Province, and defining its powers and decrees, and prescribing rules for receiving and deciding upon Appeals and other causes of which it is declared to have cognizance.	The whole Regulation.
Regulation X. 1795...	A Regulation for empowering the Sudder Dewanny Adawlut to receive and decide upon Appeals from decisions of the Provincial Court of Appeal established in the Province of Benares, and for defining the jurisdiction, powers, and authorities of the Sudder Dewanny Adawlut in that Province.	Section II in so far as it extends the provisions of Regulation VI. 1793 which are repealed by this Act, and Section III.
Regulation XV. 1795.	A Regulation for extending to the Province of Benares Regulation XVI. 1793, entitled "A Regulation for referring suits to arbitration, and submitting certain cases to decision of the Nazim, with the exception of Section X, and for referring certain cases to the decision of the Rajah of Benares.	Section II.
Regulation XXXVI. 1795.	A Regulation for repealing Section VII Regulation VIII. 1794, and empowering the Judges of the Zillah and City Courts to hear Appeals from decisions which may be passed by their Registers under that Regulation, and rendering final the decisions of the Judges in all such Appeals where the suit may be for money or personal property; for making final the decrees of the Judges of the Zillah and City Courts, in Appeals from decisions passed by the Native Commissioners appointed under Regulation XL. 1793, for rendering Surburakars, or Managers of joint undivided estates, eligible to the Office of Commissioner for hearing and deciding suits under Regulation XL. 1793, for providing against the loss or miscarriage of the proceedings in trials referred by the Judges of Circuit to the Nizamut Adawlut, or the sentences or orders of that Court on such trials; and for establishing another Court of Dewanny Adawlut in the Districts now comprised in the Zillah of Burdwan.	The whole Regulation except Section VI.



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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation LIV. 1795.	A Regulation for extending to the Province of Benares the rules contained in certain Sections of Regulations VIII. 1794 and XXXVI. 1795, with modifications. ...	The whole Regulation.
Regulation XIII. 1796.	A Regulation for repealing such parts of Regulations V and VI. 1793, as authorize the execution of decrees passed by the Zillah and City Courts in the Provinces of Bengal, Behar, Orissa, and Benares, although appealed from to the Provincial Courts, and of decrees passed by the Provincial Courts appealed from to the Sudder Dewanny Adawlut.	The whole Regulation.
Regulation XII. 1797	A Regulation for the further limitation of Appeals to the Court of Sudder Dewanny Adawlut in suits for personal property; and for altering and explaining part of the existing rules for Appeals to that Court and to the Provincial Courts of Appeal. ...	The whole Regulation.
Regulation XIX. 1797.	A Regulation for empowering the Provincial Courts of Appeal to require the Zillah and City Courts to furnish translations of the proceedings held therein in causes appealed to the Sudder Dewanny Adawlut, and for providing for the translation of the papers and proceedings in such causes when the same cannot be made in due time by the Registers and Assistants to the respective Courts. ...	The whole Regulation.
Regulation II. 1798.	A Regulation authorizing a review of causes decided by the Civil Courts in certain cases; and for explaining parts of Regulations IV, V, and VI. 1793. ...	Sections V, VI, VII, VIII, IX, and X.
Regulation V. 1798.	A Regulation for the further limitation of appeals to the Court of Sudder Dewanny Adawlut, for providing further security during Appeals in certain cases; and for explaining and amending certain parts of the existing Regulations relative to the fee payable to Government on the institution of suits in the Civil Courts, and the fees of the Pleaders in those Courts, also for discontinuing the records of decided causes, required by Sections X and XIV Regulation XVIII. 1793. ...	The whole Regulation.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation III. 1800.	A Regulation for authorizing the Zillah Judges to refer to the Registers of their Courts, Appeals from certain decisions of the Native Commissioners appointed under Regulation XL. 1793. ...	The whole Regulation.
Regulation II. 1801.	A Regulation for the more speedy and effectual administration of Justice in the Courts of Sudder Dewanny and Nizamut Adawlut.	Section VI in so far as it relates to suits or proceedings under Act VIII of 1859.
Regulation III. 1802.	A Regulation for defining the security to be required from defendants in Civil causes, and for amending part of the existing rules concerning the trial of Civil suits preferred by paupers. ...	The whole Regulation.
Regulation II. 1803.	A Regulation for establishing and defining the jurisdiction of the Courts of Adawlut, or Courts of Judicature, for the trial of Civil suits in the first instance, in the Provinces ceded by the Nabob Vizier to the Honorable the English East India Company. ...	Sections IV, V, VI, VII, IX, X, XV, XVI, and XX.
Regulation III. 1803.	A Regulation for receiving, trying, and deciding suits or complaints, declared cognizable in the Courts of Adawlut established in the several Zillahs in the Provinces ceded by the Nabob Vizier to the Honorable the English East India Company. ...	Sections II, III, IV, V, VI, and VII except so much of it as relates to the administering of oaths to parties & witnesses, IX, X, XII, XIII, XIV, XV, XVII, XVIII, XIX, XX, XXVII, XXVIII, & XXIX.
Regulation IV. 1803.	A Regulation for establishing a Provincial Court of Appeal for hearing Appeals from decisions passed in the several Zillah Courts established in the Provinces ceded by the Nabob Vizier to the Honorable the English East India Company; and for defining the powers and duties of the said Court; and for prescribing rules for receiving and deciding upon Appeals and other causes of which the Court is declared to have cognizance.	The whole Regulation.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation V. 1803.	A Regulation for empowering the Sudder Dewanny Adawlut to try Appeals from the decisions of the Provincial Court of Appeal established in the Provinces ceded by the Nabob Vizier to the Honorable the English East India Company, and for extending the Jurisdiction of the Sudder Dewanny Adawlut over the said Provinces, and all the Civil Courts established therein. ...	Sections IV, V, VI, VII, X, XI, XII, XIV, XV, XVI, XVIII, XIX, XX, XXI, XXII, XXVIII, XXIX, and XXXVII.
Regulation XXI. 1803.	A Regulation for referring suits to arbitration, in the Provinces ceded by the Nabob Vizier to the Honorable the English East India Company. ..	The whole Regulation.
Regulation L. 1803.	A Regulation for extending with modifications to the Criminal Courts the rules prescribed in Regulation IV. 1793, for procuring the attendance of witnesses, and requiring oaths and solemn declarations from witnesses in the Civil Courts, and for explaining those rules in their application to particular forms of oath by the Courts, Civil and Criminal.	Clause 2 of Section II so far as it relates to the Civil Courts.
Regulation II. 1805.	A Regulation to explain the existing limitation of time for the cognizance of suits in the Civil Courts of Justice, to provide further limitations with respect to certain suits, regular and summary; and to make other provisions relative to the admission and trial of original suits, and of appeals. ...	Sections VIII, IX, X, XI, XII, and XIV.
Regulation XIV. 1805.	A Regulation for the administration of Justice in Civil cases in the Zillah of Cuttack.	Section XI so far as it applies to Civil Courts, except the Proviso.
Regulation XV. 1805.	A Regulation for the appointment of the Mahomedan and Hindoo Law Officers of the Zillah and City Courts to be Commissioners for the trial of referred causes to the amount or value of one hundred Sicca Rupees; and to make further provision for the appointment of head Native Commissioners in the several Zillahs and Cities. ...	The whole Regulation.
Regulation II. 1806.	A Regulation for explaining and amending in certain cases the rules of process to be observed by the Civil Courts of Judicature. ...	The whole Regulation.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation XII. 1806.	A Regulation for annexing the Pergunnahs of Sonk, Sonsa, and Sahar, situated on the right bank of the river Jumna, to the jurisdiction of the Zillah of Agra, and for extending to those Pergunnahs the Laws and Regulations established for the internal government of the ceded and conquered Provinces.	So much of it as extends to the territories therein named the provisions of Regulation VIII. 1805 and the Regulation therein referred to which are repealed by this Act.
Regulation I. 1807.	A Regulation for defining the duties to be performed and powers exercised by single Judges of the Provincial Courts of Appeal in the absence of the other Judges of the Court.	The whole Regulation.
Regulation XIII. 1808.	A Regulation for rendering Civil causes, which are appealable to the Court of Sudder Dewanny Adawlut, cognizable in the first instance by the Provincial Courts, and for authorizing the execution of decrees appealed from in certain cases.	The whole Regulation.
Regulation XIII. 1810.	A Regulation for expediting the trial and decision of causes depending in the Civil Courts and for promoting the amicable adjustment of Civil suits.	The whole Regulation.
Regulation IV. 1812.	A Regulation to enable the Governor-General in Council to institute or defend, through the medium of the Public Officers of Government, actions in which Native Princes, whom it would be improper to require to appear as plaintiffs or defendants in the Courts of Judicature, may be parties.	The whole Regulation.
Regulation VI. 1813.	A Regulation for referring to arbitration suits and contests respecting land, and for amending the rules before established regarding forcible dispossession of land.	The whole Regulation.
Regulation II. 1814.	A Regulation for modifying the rules before established for the trial of suits proposed to be instituted against any of the Public Officers who have been declared amenable for acts connected with the discharge of their official duties to the jurisdiction of the Courts of Civil Judicature.	The whole Regulation.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation XXIII. 1814.	A Regulation for reducing into one Regulation, with amendments and modifications, the several rules which have been passed regarding the office of Moonsiffs or Native Commissioners, and of Sudder Ameens or head Commissioners, for modifying and extending their respective powers in the trial and decision of Civil suits, and for authorizing them to discharge certain additional duties under the direction of the Zillah and City Judges.	Clause 3 of Section XIII, Sections XIV, XVII, XVIII, XX, Clause 4 of Section XXV, XXVIII, XXX, Clause 3 of Section XXXI, XXXIII, XXXVI, XXXVII, XXXIX, XL, XLI, XLV, and XLVI except so far as it enacts that any person dissatisfied with the decision of a Moonsiff shall be at liberty to appeal; and Sections XLVII, L, so much of Section LI as is now in force, Sections LIII, LIV, LXIX, LXXI, LXXII, LXXIII, LXXIV, LXXV, LXXVI, LXXVII, and LXXVIII.
Regulation XXIV. 1814.	A Regulation for abolishing the Office of Assistant Judge of the Zillah and City Courts, and for making certain modifications in the constitution and jurisdiction of those Courts.	The whole Regulation.
Regulation XXV. 1814.	A Regulation for modifying the constitution and jurisdiction of the Sudder Dewanny Adawlut and of the Provincial Courts, for expediting the trial of Civil causes in those Courts, and for defining more fully the powers of single Judges holding the sittings of those Courts or of the Nizamut Adawlut and Courts of Circuit.	Sections I to X inclusive.
Regulation XXVI. 1814.	A Regulation for modifying some of the rules at present in force regarding the admission and trial of special and summary Appeals from decisions passed in regular suits, for limiting and altering some of the existing provisions respecting the pleadings and processes and the mode of executing Decrees and regular Suits and Appeals, and for explaining and making certain additions to the provisions of Regulation I. 1814.	The whole Regulation except Section XIV.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation XXVII. 1814.	A Regulation for reducing into one Regulation, with amendments and modifications, the several rules which have been passed regarding the Office of Vakeel or Native Pleader in the Courts of Civil Judicature ...	Section XXVII.
Regulation XXVIII. 1814.	A Regulation for reducing into one Regulation, with amendments and modifications, the several rules which have been passed for admitting persons of certain descriptions to sue in the Courts of Civil Judicature as paupers ...	The whole Regulation.
Regulation II. 1815.	A Regulation for extending the provisions of Clause 7th, Section XII, Regulation XXIV. 1814 ...	The whole Regulation.
Regulation XV. 1816.	A Regulation for expediting the trial of Civil suits in which the Native Officers and Soldiers attached to regular Corps on the Military Establishment of the Presidency of Fort William may be parties, and for giving to them certain facilities in the maintenance of their rights, claims, and interests ...	The whole Regulation.
Regulation III. 1817.	A Regulation for diminishing the expense to which parties are liable in original suits or appeals not exceeding sixty-four Rupees in value or amount when tried by the Zillah and City Judges, Registers, or Sudder Ameens, and for modifying and explaining some of the rules contained in Regulation I. 1814, and in Regulation XXIII. 1814 ...	The whole Regulation.
Regulation XIX. 1817.	A Regulation for modifying and amending some of the Regulations in force relative to the administration of Civil Justice, and to the authorized summary process for recovery of arrears of rent. ...	So much as has not been already repealed.
Regulation IX. 1819.	A Regulation for amending the existing rules with regard to the admission of special Appeals, for requiring in certain cases from residents within the limits of Calcutta, security for eventual costs of suit, and for extending the powers of the Zillah and City Registers, and the Registers of the Provincial Courts, in certain cases. ...	The whole Regulation.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation IX. 1831.	A Regulation for the more speedy and efficient administration of Justice in the Courts of Sudder Dewanny and Nizamut Adawlut ...	Sections II, VIII, and so much of Section X as extends those Sections to the Sudder Dewanny Adawlut for the North-Western Provinces.
Regulation VII. 1832.	A Regulation for modifying certain of the provisions of Regulation V. 1831, and for providing supplementary rules to that enactment ...	Sections II, III, VI, VII, X, XII, XIII, XIV, XV, XVI, and XVII.
MADRAS.		
Regulation II. 1802.	A Regulation for establishing and defining the jurisdiction of the Courts of Adawlut, or Courts of Judicature for the trial of Civil suits in the first instance in the British Territories immediately subject to the Presidency of Fort St. George ...	Sections III, IV, V, VI, VII, VIII, IX, X, XV, XVI, XIX, XX, and XXI.
Regulation III. 1802.	A Regulation for receiving, trying, and deciding suits or complaints declared cognizable in the Courts of Adawlut established in the several Zillahs immediately subject to the Presidency of Fort St. George ...	Sections II, III, IV, V, VI, VII (except so much of it as relates to the administering of oaths to parties or witnesses, and except so far as it has been extended by Section II Regulation I of 1824), IX, X, XII, XIII, XIV, XV, XVII, XVIII, XIX, XX, XXVII, XXVIII, and XXIX.
Regulation IV. 1802.	A Regulation for establishing four Provincial Courts of Appeal, for hearing appeals from decisions passed in the several Zillah Courts; and defining their powers and duties and prescribing rules for receiving and deciding upon Appeals and other causes of which they are declared to have cognizance ...	The whole Regulation except such part of Section XX as relates to witnesses or parties guilty of wilful or corrupt perjury.
Regulation V. 1802.	A Regulation for constituting a Sudder Adawlut or Chief Court of Civil Judicature for trying Appeals from the decisions of the Provincial Courts of Appeal ...	Sections IV, V, VI, VII, VIII, IX, X, XI, XII, XIII, XIV, XV, XVI, XIX, XX, XXI, XXII, XXVIII, and XXXVIII.

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<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation XXI. 1802.	A Regulation for referring suits to arbitration ...	The whole Regulation.
Regulation XXVI. 1802.	A Regulation for governing the sale and sub-division of Malgoozary Lands in the British Territories subject to the Presidency of Fort St. George ...	In so far as it relates to the execution of decrees of the Civil Courts.
Regulation IV. 1806.	A Regulation for the more speedy and effectual administration of Justice in the Courts of Sudder Adawlut and Foujdary Adawlut ...	Section VII so far as it relates to the Sudder Adawlut.
Regulation VII. 1809.	A Regulation for the occasional appointment of Assistant Judges of the Zillah Courts; for altering and extending the Jurisdiction of the Registers of these Courts; for fixing a new Limitation of Appeals from the Zillah Courts to the Provincial Courts of Appeal, for authorizing the appointment of Head Native Commissioners for the trial of referred causes to the amount or value of one hundred Arcot Rupees, and for amending the existing rules concerning the appointment and powers of Native Commissioners for the trial of suits for personal property not exceeding eighty Arcot Rupees ...	The whole Regulation.
Regulation XII. 1809.	A Regulation for rendering Civil causes which are appealable to the Court of Sudder Adawlut cognizable in the first instance by the Provincial Courts, and for authorizing the execution of decrees appealed from in certain cases ...	The whole Regulation.
Regulation II. 1811.	A Regulation for explaining and amending in certain cases the rules of process to be observed by the Civil Courts of Judicature, and for amending the Rule contained in Clause 4, Section IV. Regulation V. A. D. 1808 ...	The whole Regulation.
Regulation VI. 1816.	A Regulation for reducing into one Regulation the Rules which have been passed regarding the Office of Native Commissioners, for modifying and extending their powers in the trial and decision of Civil suits, and for authorizing them under the designation of District Moonsiffs to discharge certain additional duties ...	Sections XII, XIII, XIV, XV, XVI, XVII, XVIII, XIX, XX, XXI, XXII, XXIII, XXIV, XXV, XXVI, XXVII, XXVIII, XXIX, XXX, XXXI, XXXII, XXXIII, XXXIV, XXXV, XXXVI, XXXVII, XXXVIII, XXXIX, XL, XLII, XLIV, XLV, XLVI, XLVII, XLVIII, LI, LII, LIII from proviso in Clause 1 to the end, LIV, LVI, LVII, LVIII, LX, LXI, Clause 2 of Section LXII.



ACT No. X of 1861.

<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation VIII. 1816.	A Regulation for the appointment of the Hindoo Law Officers of the Provincial Courts to be Sudder Ameens or Head Native Commissioners for the trial of causes referred to them by the Judges of the Zillahs in which those Courts are stationed; for confining the Office of Sudder Ameen to the Hindoo Law Officers of the Provincial Courts and the Mahomedan and Hindoo Law Officers of the Zillah Courts, and for modifying and extending the power of Sudder Ameens in the trial and decision of Civil suits ...	Sections VIII, X, and XIV.
Regulation XIV. 1816.	A Regulation for amending and modifying the rules which have been passed regarding the Office of Vakeel or Native Pleader in the Courts of Civil Judicature ...	Sections XVI and XVII.
Regulation XV. 1816.	A Regulation for modifying the jurisdiction of the Zillah and Provincial Courts and the Court of Sudder Adawlut in the trial of original suits and appeals, for amending some of the rules at present in force regarding the admission and trial of Special and Summary Appeals, from decisions passed in regular suits, and for limiting and altering some of the existing provisions respecting the pleadings and processes and the mode of executing decrees in regular Suits and Appeals ...	The whole Regulation, except so much of Clause 2 of Section VIII as gives an appeal from a Sudder Ameen to a Judge.
Regulation VIII. 1817.	A Regulation for expediting the trial of Civil Suits in which the Native Officers and Soldiers attached to Regular Corps on the Military establishment of the Presidency of Fort St. George may be parties, and for giving to them certain facilities in the maintenance and recovery of their rights, claims, and interests ...	The whole Regulation, except Section IX.
Regulation VII. 1818.	A Regulation for reducing into one Regulation, with amendments and modifications, the several rules which have been passed for admitting persons of certain descriptions to sue in the Courts of Civil Judicature as paupers ...	The whole Regulation.
Regulation III. 1822.	A Regulation for extending the operation of Regulation VII of 1818 ...	The whole Regulation.

ACT No. X OF 1861.

<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation I. 1823.	A Regulation prescribing the course of proceeding to be observed in regard to suits instituted in the Courts of Adawlut against the Public Officers of Government ...	The whole Regulation.
Regulation II. 1823.	A Regulation for authorizing a Special Appeal from the Decrees of Registers and Sudder Ameens, and for modifying the provisions of Section XIV Regulation VIII. 1816 ...	The whole Regulation.
Regulation IV. 1825.	A Regulation for amending and modifying the provisions contained in Regulation VII of 1818 ...	The whole Regulation.
Regulation I. 1827...	A Regulation for the establishment of Auxiliary Zillah Courts in the territories subject to the Presidency of Fort St. George, and for the appointment of Assistant Judges and Sudder Ameens to those Courts ...	Section IX in so far as it relates to suits and proceedings under Act VIII of 1859.
Regulation VII. 1827.	A Regulation for constituting the office of Native Judge ...	Clause I of Section V in so far as it relates to suits and proceedings under Act VIII of 1859.
Regulation XI. 1827.	A Regulation for supplying certain omissions in Regulations I and VII. 1827, respecting Special Appeals, and for providing for the Office of Sudder Ameen in Auxiliary Courts seated at the same Station as Provincial Courts ...	The whole Regulation.
Regulation VI. 1828.	A Regulation to amend the rules for computing the periods limited for Appealing, and to provide for the disposal of Pleaders' fees deposited in suits struck off the files of Zillah Courts as being for an amount or value not cognizable by them ...	The whole Regulation.
Regulation IX. 1828.	A Regulation for rescinding such parts of the existing Regulations as prescribe forms for periodical Reports, Calendars, Registers, or other statements, to be furnished by the Civil or Criminal Courts, and require the same to be forwarded ...	Section III in so far as it relates to the Civil Courts.
Reg. VIII. 1831 ...	A Regulation for vesting in single Judges of the Courts of Sudder and Foujdance Adawlut and in single Judges of the Provincial Courts of Appeal, under certain restrictions, the power now exercised by two or more Judges of those Courts respectively ...	Section IV.

ACT No. X of 1861.

<i>Reference to Regulation or Act.</i>	<i>Title of Regulation or Act.</i>	<i>Extent of repeal.</i>
Regulation I. 1832 ...	A Regulation to provide for the punishment of false allegations in petitions to the Judicial Courts and fictitious claims to property attached in execution of decrees ...	The whole Regulation.
BOMBAY.		
Regulation II. 1827.	A Regulation for defining the constitution of Courts of Civil Justice, and the powers and duties of the Judges and Officers thereof ...	Section VII, Section IX Clause I, Section X, Section XXI except so much of Clause 1 as prohibits interference of the Civil Courts in Caste questions, Sections XXII and XLI, except Clause 3 of the latter, Sections XLV, XLVI, and LI, except Clause 2 of the last.
Regulation III. 1827.	A Regulation containing provisions as to the official proceedings in general of Courts of Civil Justice, their sittings, the mode of communicating with them, the mode of keeping the minutes of their proceedings, the sealing, signing, and language of process, and the grant of copies of papers on their records ...	Section III.
Regulation IV. 1827.	A Regulation prescribing the forms of proceeding of the Courts of Law in Civil Suits and Appeals, and rules for the trial of the same ...	The whole Regulation, except Sections XXIV, XXVI, XXVII, Clause 4 Section XXXIV, Section LII, and Sections LIV and LV in as far as they qualify the same, Clauses 2 and 3 of Section LXIX, Clause 4 of Section LXXII, and Section C.
Regulation VI. 1827.	A Regulation for admitting persons to sue or defend in suits or appeals in <i>forma pauperis</i> ...	The whole Regulation.
Regulation VII. 1827.	A Regulation to facilitate the amicable adjustment of disputes of a Civil nature by means of arbitrators (a Panchayat).	The whole Regulation.